

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

210. IA/357/2024 C.P. (IB)/2(MB)2022

IN THE MATTER OF

RBL BANK LIMITED	... Petitioner
Vs	
GEETA REFINERY PRIVATE LIMITED	... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 30.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Vidya Kata (VC)

For the Respondent: Adv. Manish Jha (VC)

ORDER

IA 357 of 2024- Ld. Counsel for the Applicant is directed to furnish the hard copy of the Application. The prayer in the Application is for condonation of delay of 196 days in submitting the claims. Adjourned to **13.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/